

See Rule 8(1)
(Memorandum of under Section 18(1) read with section 14 and
15 of the national Green Tribunal Act 2010)

Before the National Green Tribunal Southern Zone at Chennai
Original Application No of 89 of 2025

AFFIDAVIT

01.09.2025

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... Petitioner

I respectfully submit that I am enclosing herewith the communication from the Senior Standing Counsel, Pollution Control Board, dated 06.08.2025.

I humbly pray before this Honourable Tribunal that Sri Narayanaguru Matriculation School is continuously engaging in loud mechanical work and the use of loudspeakers, microphones, and sound amplifiers within the school premises, resulting in extremely high levels of noise, reportedly reaching up to 70 decibels through the public address system.

In addition, unauthorized construction activities are still ongoing within the school premises, particularly involving cutting, welding, and assembling works, which further contribute to noise and public nuisance. I therefore request that this Honourable Tribunal may kindly direct the school authorities to immediately cease the use of sound amplifiers and microphone sets.

I further pray that this Honourable Tribunal may be pleased to direct the school to refrain from using the neighbouring streets for parking school buses, as this practice creates severe traffic obstruction and poses a danger to public safety.

The petitioner also requests that the Honourable Tribunal may consider directing the Matriculation Board to restructure the school by separating it into Nursery, Primary, Secondary, and Higher Secondary sections. It is proposed that only the Nursery and Primary sections remain at the current location, while the Secondary and Higher Secondary classes be shifted to a more spacious site, thereby ensuring greater safety for students. Immediate intervention is also sought to curb the ongoing noise pollution in and around the school premises in order to safeguard the health and well-being of both students and nearby residents.

Lastly, the petitioner prays that this Honourable Tribunal may be pleased to sanction interim relief of Rs. 25,00,000 (Rupees Twenty-Five Lakhs only), subject to final determination of appropriate compensation by this Honourable Court, for the distress caused, along with any further orders deemed fit in the interest of justice.


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ADVOCATE
ENROLL No.: MS./1225/2011